

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 108**  
**(IB)-380(ND)/2021**

**IN THE MATTER OF:**

State Bank of India  
Vs.  
Kiran Gupta

.... Petitioner/Applicant

.... Respondent

**Order u/S. 95(1) of the Insolvency & Bankruptcy Code, 2016**

**Order delivered on 22.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the SBI : Adv. Ankur Mittal, Adv. Bhaskar  
For the RP : Adv. Iswar Mohapatra, Mr. Vijender Sharma, RP

**ORDER**

**New IA-1805/2024**

Mr. Iswar Mohapatra, Ld. Counsel for the RP appears physically. It is reported by Mr. Iswar Mohapatra that there has been no repayment plan forthcoming from the Personal Guarantor and he requested the report pursuant to Section 106 of the Insolvency & Bankruptcy Code, 2016 may be taken on record. He also states that as per the amended regulations, a meeting of CoC is to take place today i.e. 22.04.2024.

This is the Report filed by the RP and the same is taken on record subject to just exceptions. Registry is hereby directed to put this report before the Bench at the time of final disposal.

**IA-1805/2024 stands disposed of.**

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**